श्री ग्रटल बिंहारी वाजपेयी : राजस्थान सरकार के गढ़ में यह प्रकाशित हो गया था कि ओ रागनिवास मिधा राजस्थान सरकार में संदी बनते जा रहे हैं।

श्वी ए० पो० ज्ञर्मा (बक्सर) : जारहे थे,लेकिन गये नहीं ।

श्री ग्रटल बिहारी वाजपेयी : मैं इस सवाल पर ग्राप का वावस्था चाहता हूं। क्या इा प्रकाणा एक सदस्य केन्द्र श्रीर राज्य में एक साथ नजा हो। सकता है।

**ग्रध्यक्ष महोदय**ः ग्रभीतो वहां गये ही नहीं. पता तहीं ग्राप कैते कहते हैं कि मंत्री वन गये ?

को ब्राटन बिह(रो वाजपेनो : उन कों एप्वाइन्टमेन्ट घोषित कर दिया गया था।

**ग्रध्यक्षमहोदय**ः लेकिन वहमंत्रीवने ही नहीं ।

श्वी ध्रट भ बिहारी वाजपेवी : यह दूसरी धात है. उन को बाद में डिन-एन्दाइस्टमेन्ट हज्यां । लोकन यह बड़ा पेवीदा मामला है ।

**ग्रध्यक्ष महोदण्य**ः ग्राप क्यों इस वात में पड़त हैं ?

श्रो ग्रटल बिहारी वाजवेवी: लेकिन ऐसे मानले इसा समय उठा सकते हैं।

MR. SPEAKER: He is neither a Member nor a Minister there. There is nothing wrong if he is a Minister for some time at both the places. But so far it is not there.

ऐसी वातों में वक्त खराब न करें। द्रगर डेर्ड बात हो को देवरी, बात है । 13.10 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

# THIRTY-SECOND REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Thirty-second Report of the Committee on Private Members Bill and Resolutions.

13.10 hrs.

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANE-OUS PROVISION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI S. M. SIDDAYA (Chamarajanagar): I beg to move:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951.

श्री मधु लिमथे (वांका) : मैं इनका विरोध इसलिए करना चाहता हूं कि एक वार नहीं, दो वार नहीं, च र वार इनका समय बढ़ाया गया है। इस तरह से कमेटियों का काम चलेगा, सनय पर कमेटियां प्रथना काम पूरा नहीं करेंगी तो इस सदन की कार्यवाही ठोक परह से नहीं चल सकती है। इसलिए मेरी विनती है इनको इजाजत नहीं देना चाहिए।

श्री ग्रटल बिहारी वाजपेवी (ग्वा-लियर) : मैं भी समय बड़ाने के विरुद्ध हूं। ग्रापको स्मरण होगा किन परिस्थितियों में यह सम्मिति बनी थी ग्राणा यह की गई थी

# [भ्री ग्रटल बिहारी वाजपेयी]

कि समिति जल्दी से जल्दी ग्रपनी कार्यवाही समाप्त करके सदन के सामने ग्रपनी रिपोर्ट लायेगी लेकिन हफ्ते महीनों में बदल। गये ग्रीर महीने वर्ष का रूप ले रहे हैं। ग्रभी तक समिति की केवल 17 बैठक हुई हैं। क्यमी तक समिति के सदन्य मिलने के लिए समय नहीं निकाल सकते हैं या समिति की बैठक में कोरम नहीं होता है ? बड़े महत्वपूर्ण विषय पर यह कमेटी बनी है ग्रीर इसकी रिपोर्ट तुरन्त ग्र/नी चाहिए ।

MR. SPEAKER: May I explain? I saw this morning statement giving the reasons also. This is something very glaring wrong. This Committee has already had 17 sittings. It was appointed a long time back. The Bill was referred to them on 30th May, 1972, and the Committee was instructed to report by 4th August 1972. The Committee has been granted four extensions. The last extension was granted on 24th July, 1973 till todate. I would not approve of such a long time. Already so many extensions have been given and they had already 17 sittings and had toured all over India. This is something which we cannot explain to anybody. It is very wrong. The Committee must finish this work ...

श्री ग्राटल बिहत्री वाजपेयी : मेरा सुझाव है कि कमटी को निर्देश दिया जाय कि इस के बीच में ग्राना काम पूरा कर ग्रीर इस सत्र क ग्राखरी दिन ग्रापनी रिपोर्ट पेंग कर ।

MR. SPEAKER: The Committee has asked for extension of time upto the last day of the Budget Session.

SHRI SHYAMNANDAN MISHRA (Begusarai): Oh, Budget Session... (Interruptions).

SHRI ATAL BIHARI VAJPAYEE: You please allow me to move an amendment that this committee be directed to..

MR. SPEAKER: I may perhaps be able to persuade the Chairman.

SHRI S. M. SIDDAYYA: A point has been raised that the extension should not be given. I want to make it clear to the House that the committee met last on the 22nd October. They wanted to finish and they met on the 23rd and 24th. But, as a matter of fact, the Government amendments came on the 22nd evening of October and naturally, Members wanted to suggest amendments to the Government amendments. So there was no option but to ask for extension of time. It was not a fact that the Members.

SHRI MADHU LIMAYE: Last day of the next session?

SHRI S. M. SIDDAYYA: Exactly. There are nearly 100 and more amendments.

MR. SPEAKER: If you had finished the work earlier than October, the Government amendments could not have come. Now they have come.

SHRI ATAL BIHARI VAJPAYEE: You may amend it as 'last day of the present session'. Instead of the word 'next' the word 'present' be substituted. This is a small amendment.

MR. SPEAKER: You got four extensions. You had 17 sittings. You have travelled all over the country and now there is no need of any further sitting outside. You can sit in the Parliament House and you can consider the Government amendments and take as less time as possible. It is very difficult to justify your request. I would very much appreciate if you do it by the first day of the Budget session.

SHRI SHYAMNANDAN MISHRA: They have to consider only the amendments proposed by the Government. That should not take much time.

MR. SPEAKER: I hope you agree that it should be by the first week of the Budget session instead of the

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last day of the Budget session. That is a good compromise. There will be no more extensions. Please make it sure that you will submit your report by the first week of the Budget session.

SHRI SEZHIYAN (Kumbakonam): In this regard I want to appeal to you that regarding Select Committees the General Purposes Committee may go think into their working. I we should have some norms of working as it is causing some embarassment as also sometimes wrong criticisms are levelled.

SHRI BHAGWAT JHA AZAD (Bhagalpur): Other committees have not done that. Only because there is a single instance, why should the General Purposes Committee be asked?

SHRI SEZHIYAN: There are other matters also which I want to refer to the General Purposes Committee on which I do not want to speak here.

MR. SPEAKER: So, they will submit the report by the first week of the Budget session. With this slight modification, I hope you all accept this.

SHRI S. M. SIDDAYYA: I beg to move:

"That this House do further extend upto the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

MR. SPEAKER: The question is:

"That this House do further ex-'tend upto the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

The motion was adopted.

## STATEMENT RE: STUDENT STRIKE IN BIRLA INSTITUTE OF TECHNO-LOGY AND SCIENCE, PILANI

MR. SPEAKER: Now, before т call Shri Mishra and Shri Limave. Prof. Yaday has to make a statement on the Birla Institute of Pilani. It is a very long statement. He can lay it on the Table of the House.

SHRI SHYAMNANDAN MISHRA We are feeling very (Begusarai): much concerned; we do not know what statement he has to make.

MR. SPEAKER: Once it is laid, it will be circulated to you.

THE DEPUTY MINISTER IN THE AND MINISTRY OF EDUCATION SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I lay the statement on the Table.

#### Statement

The Birla Institute of Technology and Science, Pilani, a registered society under the Rajasthan Societies Registration Act, 1958, is run under the superintendence, direction and control of its 15-member Board of Governors on which are represented. inter alia, the Birla Education Trust, the Government of India and the All - India Council of Technical Education, The Institute's Students Union presented a Charter of 28 Demands to the Director on October 29, 1973 and asked for a positive response within six hours. The Director wanted more time to give consideration to the demands and do justice to them. Not satisfied with this, the students went on an indefinite strike the same right.

The major demands of the students can be grouped under the following main heads:

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